

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
MAK MOBILITY PRIVATE LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>MAK Mobility Private Limited</b>
2. Date of incorporation of Corporate Debtor	29.05.2012
3. Authority under which Corporate Debtor is incorporated / registered	RoC -Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U32109DL2012PTC236636
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Regd. Office:</b> 509 Shakuntala Building 59 Nehru Place New Delhi-110019. <b>Other Office Address:</b> C-67, 1st Floor Hosier Complex Phase 2nd Noida-201305.
6. Insolvency commencement date in respect of Corporate Debtor	<b>18.10.2023</b>
7. Estimated date of closure of insolvency resolution process	<b>15.04.2024</b>
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Anil Kumar Mittal</b> <b>Reg. No.:</b> IBBI/IPA-002/IP-N00742/2018 -2019/12263
9. Address & email of the interim resolution professional, as registered with the board	<b>Address:</b> 5/99, Sector-2, Rajender Nagar, Sahibabad, Ghaziabad, Uttar Pradesh- 201005. <b>E-mail:</b> mittalanil.ubi@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Communication Address:</b> Unitech Business Zone, Tower-C, 903-906, 09th Floor, Sector 50, Gurugram, Haryana-122018. <b>E-mail:</b> cirp.mak@gmail.com
11. Last date for submission of claims	<b>01.11.2023</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **MAK Mobility Private Limited** on **18.10.2023**.

The creditors of **MAK Mobility Private Limited**, are hereby called upon to submit their claims with proof on or before **01.11.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



**Sd/-**  
**Anil Kumar Mittal**  
Interim Resolution Professional

**Date :** 20.10.2023  
**Place:** Ghaziabad

In the matter of **MAK Mobility Private Limited**  
**Regn. No.:** IBBI/IPA-002/IP-N00742/2018 -2019/12263